



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.2
IA/4612/ND/2022 IN IB/705/ND/2021

IN THE MATTER OF:

Ugro Capital Limited	...	Applicant
Versus		
Samyak Metals Private Limited	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 27.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP	: Ms. Radhika Rai, Adv.
For the Respondent	: Mr. Arjun Mahajan, Adv., Ms. Priya Pachouri, Adv. & Mr. Raghvendra Budholia, Adv.

ORDER

IA/4612/ND/2022

This application has been filed on behalf of the IRP under Section 12 A of the Code for withdrawal of the CIRP proceedings initiated against the Corporate Debtor. Ld. Counsel for the IRP states that the matter is settled between the parties and the financial creditor wants to withdraw the present petition i.e. IB/705/ND/2021. The CIRP costs has already been paid as stated by Ld. IRP Mr. Abhishek Anand.

In view of the same, the present application i.e. IA/4612/ND/2022 stands allowed and IB/705/ND/2021 stands dismissed as withdrawn. Corporate Debtor is free from the rigours of the CIRP proceedings.

-Sd-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Amit

-Sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)